

(b) if so, when the work is likely to be taken up and when the unit will go into production?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) No, Sir. There are no such plans at present.

(b) Does not arise.

गणतन्त्र दिवस के लिये पास

1450. श्री निहाल सिंह : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार संसद-सदस्यों की भान्ति राज्यों के सभी विधायकों और भूतपूर्व संसद-सदस्यों को गणतंत्र दिवस की परेड देखने के पास जारी करती है;

(ख) यदि हां, तो इनमें से प्रत्येक कितने पास लेने का अधिकारी है; और

(ग) यदि उपर्युक्त भाग (क) का उत्तर नकारात्मक है तो इसके क्या कारण हैं ?

प्रति रक्षा मंत्री (श्री स्वर्ण सिंह) :

(क) से (ग) सामान्यरूप से ऐसे सभी राज्य विधायकों और भूतपूर्व संसद और उनकी पत्नी या पति को स्वतन्त्र दिवस की परेड देखने के लिए पास जारी किये जाते हैं, जिनके बारे में इन पासों के लिए अनुरोध किया जाता है।

उनकी ओर से और अतिरिक्त पास के लिए किए गए अनुरोध पर सामान्यरूप से बिचार किया जाता है और जगह रहने पर पास जारी किये जाते हैं।

ACTIVITIES OF SHRI LALDENG, MIZO LEADER, IN PAKISTAN

1452. **SHRIMATI JYOTSNA-CHANDA:** Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government are aware that the self-exiled Leader of the outlawed Mizo National Front, Shri Laldenga has been directing nefarious activities from his headquarters in East Pakistan and that the Mizo rebels

have been enjoying the hospitalities of Pakistan in establishing contacts with diplomatic and consular representatives of some countries in Pakistan; and

(b) if so, whether Government have lodged any protests with the Pakistan Government against such activities?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Government are aware that Laldenga has been afforded hospitality and assistance by the East Pakistan authorities and that he has been in contact with diplomatic and consular representatives of China in Pakistan.

(b) Government of India have lodged several protests with the Pakistan Government against the facilities granted by them to Laldenga and other Mizo and Naga hostiles in East Pakistan.

EMERGENCY COMMISSIONED OFFICERS

1453. **SHRI VISWANATHA MENON :**

SHRI BHAGABAN DAS :
SHRI K. ANIRUDHAN :
SHRI P. GOPALAN :

Will the Minister of DEFENCE be pleased to state :

(a) whether gratuity is given to all Emergency Commissioned Officers on release from the Army;

(b) whether gratuity is not allowed to Emergency Commissioned Officers who hold lien on some civil posts; and

(c) whether contributions to their provident fund or pension are made in proportion to their pay as officers in the army ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) to (c). Gratuity is given only to officers granted Emergency Commission direct from civil life and to those Emergency Officers who, prior to the grant of Emergency Commission had

been serving as JCOs/ORs/equivalent and who do not opt to count their Emergency Commission Service towards pension in the substantive rank held before the grant of Emergency Commission. In the case of officers granted Emergency Commission who held a lien on posts under the Central and State Governments and in Public Sector Undertakings, no terminal gratuity is admissible. Their service as Emergency Commissioned officers is counted towards their civil pension. If, however, the civil post is non-pensionable but there is a Contributory Provident Fund, the Government pay the employer's contribution towards their Provident Fund Accounts calculated on the basis of the total emoluments which the officers would have drawn had they continued in the civil posts.

EMERGENCY COMMISSIONED OFFICERS

1454. SHRI VISWANATHA
MENON :

SHRI P. GOPALAN :
SHRI BHAGABAN DAS :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that in the matter of contribution from the Defence Service Estimates, the Emergency Commissioned Officers are treated as if they are continuing in their civil posts only;

(b) whether it is also a fact that no increase in the contributions to the provident fund is made in proportion to the increase in the salary that the Emergency Commissioned Officers with lien on civil jobs, would have earned had they continued in civil service;

(c) whether the amount of contribution to the provident fund, etc., of the Emergency Commissioned Officers who hold lien on civil posts is more, less or equal to the gratuity allowed to the Emergency Commissioned Officers, without lien on civil posts on their release from the army; and

(d) whether it is further a fact that the amount contributed towards the provident fund or pension fund of the Emergency Commissioned Officers with

lien on civil posts is most often only a fraction of the amount given as gratuity to those without lien on any civil post?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) The contribution from Defence Services Estimates is equivalent to the contribution which would have been made by the civil employers if the officers had continued in their civil posts.

(b) No, Sir. Due increase in the contributions to the provident fund is made consistent with the increments which an officer would have earned had he continued in his civil job.

(c) and (d). The contributions made to the provident fund of ECOs who hold liens on civil posts, is governed by one set of rules and the amount of gratuity paid to officers without any lien on civil posts, is governed by another set of rules. No general statement can be made regarding the comparative benefits derived by the two sets of officers. The exact amounts admissible in each case would require calculation with a view to comparing the benefits derived by an ECO with lien on a civil post and the gratuity received by an officer without any lien on a civil post.

CLASHES WITH NAGAS

1455. SHRI J. N. HAZARIKA :
Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the total number of Officers and men belonging to the Security Forces so far killed, kidnapped and or found missing since the first ceasefire agreement was signed between Government and the rebel Nagas;

(b) the number of civilians found missing, kidnapped and or murdered by the underground Nagas; and

(c) the manner in which and the extent to which the survivors of those civilians killed, kidnapped and or found missing have been compensated?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINIS-